

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2026 along with IA (Diary) No. 240/2026

Subject : Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the PowerGrid Bikaner Transmission System Limited.

Petitioner : Serentica Renewables India-4 Private Limited (SRI4PL) & Ors.

Respondent : Powergrid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu S Patil, Sr. Advocate, SRIPL
Shri Janmali Manikala, Advocate, SRIPL
Shri Deepak Thakur, Advocate, SRIPL
Ms. Ranjitha Ramachandran, Advocate, PGCIL & PBTL
Shri Aneesh Bajaj, Advocate, PGCIL & PBTL
Shri Prashant Garg, NRLDC
Shri Alok Mishra, NRLDC
Shri Rahul Negi, NRLDC
Ms. Himani Dutta, NRLDC
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioners sought two weeks to file rejoinders to the Respondents' replies. The learned senior counsel also submitted that the Petitioners have also filed IA (Diary) No.240/2026 seeking direction to NRLDC to take cognizance of the issue of grid safety and oscillations and seek a comprehensive report on the measures undertaken to address them, including the performance of STATCOM systems in controlling oscillations and instances where generators have failed to submit RCA examining the causes of such events, and further to ensure that adequate T-GNA margins are made available to SRI5PL for evacuation of power from the Project till SRI5PL's connectivity is operationalised by CTUIL. The learned senior counsel, accordingly, prayed that the said application may also be considered and the directions as prayed therein may be issued.



2. The learned counsel for Respondent Nos. 1 & 2 submitted that the scope of work of the Respondents has already been completed. She further submitted that no relief has been sought against Respondent Nos. 1 & 2 in IA, and accordingly, they do not wish to file any reply therein. In response to the specific query regarding the status of STATCOMs, the learned counsel sought liberty to seek the necessary instructions.

3. The learned counsel for the Respondent/CTUIL sought time to file a reply to the IA.

4. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) Issue notice to the Respondents on the IA.

(b) The Respondents to file their replies on the IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) The Petitioner to implead other transmission licensees, implementing the various elements of the transmission system required for the effectiveness of the Petitioner's connectivity as pointed out by Powegrid and PBTSL in their respective replies and file a revised memo of parties within four days.

(d) These impleaded transmission licensees to file their replies to the Petition, if any, within two weeks, with a copy to the Petitioners, who may file their rejoinders, within two weeks thereafter.

(e) The Petitioners to file the following information with respect to the curtailment of power from their Project for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

(f) CTUIL to submit an affidavit within two weeks, the present status of the effectiveness of 100 MW connectivity and 120 MW connectivity granted to the Petitioner within two weeks.

5. The IA, along with the Petition, will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)